

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**CUSTOMS EH APPLICATION NO. 86106 OF 2024
IN**

CUSTOMS APPEAL NO. 86955 OF 2024

(Arising out of Order-In-Original No. 36/2024-25 dated 22.08.2024 passed
by The Principal Commissioner of Customs (General), Mumbai Zone-I.)

HARESHWAR CLEARING AGENCY P LTD

Shop no. B 3, Ashoka Complex,
Plot no. 7, Sector-18, Near Mafco Market,
Vashi, Navi Mumbai,
Maharashtra-400 705.

Appellant

Vs.

**COMMISSIONER OF CUSTOMS, MUMBAI
GENERAL**

New Customs House,
Ballard Estate, Mumbai,
Maharashtra-400 001.

Respondent

Appearance:

Shri Shubham Waphare, Advocate for the Appellant.

Shri Rajeev Ranjan, Assistant Commissioner, Authorized Representative for
the Respondent.

CORAM:

**HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 04.02.2025
Date of Decision: 04.02.2025

FINAL ORDER NO :- A/85170/2025.

Written request for withdrawal of the appeal is received from learned
counsel for the appellant Mr. Shubham Waphare, Advocate on the ground that
impugned order has become infructuous, in view of subsequent order has
been passed by the adjudicating authority.

2. We, therefore, dismiss the early hearing application and also the appeal
as withdrawn.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**